

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AL-DUA FOOD PROCESSING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>AL-DUA FOOD PROCESSING PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	22.12.2005
3.	Authority under which corporate debtor is incorporated	Registrar of Companies, Delhi (ROC-Delhi)
4.	Corporate Identity No. of corporate debtor	U15111DL2005PTC143959
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> -114 Baber Road, North Delhi, New Delhi, India, 110001. <b>Corporate office:</b> - 5/50, B-5, Beema Nagar, Alampur, Near Sai Mandir, Sarsol, G.T. Road, Aligarh-202001, Uttar Pradesh, India.
6.	Insolvency commencement date in respect of corporate debtor	24.09.2025
7.	Estimated date of closure of insolvency resolution process	23-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAWAN KUMAR GOYAL IBBI/IPA-001/IP-P00875/2017-2018/11473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email: - ca.pawangoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304. D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email: - aldua.cirp@gmail.com
11.	Last date for submission of claims	08.10.2025 (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web links: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: - N.A


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AL-DUA FOOD PROCESSING PRIVATE LIMITED** on 24.09.2025.

The creditors of **AL-DUA FOOD PROCESSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 08.10.2025 to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

  
Reg. No.  
**PAWAN KUMAR GOYAL**  
Interim Resolution Professional (AFA No. AA1/11473/02/311225/107690, Valid till 31/12/2025)

AL-DUA FOOD PROCESSING PRIVATE LIMITED

Date: 29.09.2025

Place: New Delhi

### HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. E-mail: auction@hindujahousingfinance.com

1ST 124/O/64, Near Popular Dharam Kanta, Govind Nagar, Kanpur-208006

**RLM-BRAJESH AWASTHI-9918301885, CLM-SONAM MISHRA 9368114464, RRM-PUSHKAR AWASTHI 9453043399, CRM - MITESH MISHRA 9555269296**

#### NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred wide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S. No.	A/c No. / Name of Borrowers/ Co-Borrowers/Guarantors & Date of NPA	Demand Notice Date	Amount Outstanding	Details of Secured Assets
1	UP/KNP/KANP/A000000351 & UP/KNP/KANP/A000000696, Mr. Amar Singh 1266 Plot No-66A Radhapuram Tripart Apartment, Hansapuram Naubasta, Tripart Apartment, Hansapuram Naubasta Kanpur, Hansapuram Naubasta, Tripart Apartment, Kanpur, Uttar Pradesh, India - 208021, Mr. Pratibha Devi, Plotter 66a maud naubasta kanpur nagar, Naubasta, Urban, Kanpur, Uttar Pradesh, India - 208021	12.09.2025	₹ 2301082 as on 08.09.2025 + interest + Legal Charges	1266 Plot No. 66A Radhapuram Tripart Apartment, Hansapuram Naubasta Kanpur, Hansapuram Naubasta, Tripart Apartment, Urban, Kanpur, Uttar Pradesh, India - 208021 125415 Sq. Yard, Bounded As: East: Plot No.12Kishia Yadav West: Plot No.66b Reena Bhaduria North: 20 Ft Road South: Part Of Arazi
2	UP/KNP/KANP/A000000361, Mr. Sunil Pandey, 19/1 Double Room Site - 2, Kidwai Nagar, Urban, Kanpur, Uttar Pradesh, India - 208011, Mr. Monika Pandey, 19/1 Side 2 Kidwai Nagar Kanpur, Kidwai Nagar, Urban, Kanpur, Uttar Pradesh, India - 208011	12.09.2025	₹ 553745/- as on 08.09.2025 + interest + Legal Charges	ARAZI NO 11 PRIVATE PLOT NO 6, NAGWAAN, Urban, Kanpur, Uttar Pradesh, India - 208021, 50.166 Sq. Mtr Bounded as: East: 16 Feet wide Road West: (Pvt) Plot No. 11 North: (Pvt) Plot No. 05 South: (Pvt) Plot No. 07
3	UP/KNP/KANP/A000000541, Mr. Jitendra Kumar, Mr. Uma Shankar Tiwari, Mrs. Babu Tiwari, & Mr. Dharendra Tiwari, All At: Brahm Nagar, Chhabepur, Kanpur, UP-209203, Chhabepur, Urban, Kanpur, Uttar Pradesh, India - 209203	12.09.2025	₹ 668761/- as on 08.09.2025 + interest + Legal Charges	Flat No. 587 W- 2, Lesla Krati Apartment, Flat No.101, Vasant Vihar, Naubasta, Kanpur Nagar, Metro, Kanpur, Uttar Pradesh, India - 208021, 73.39 Sq. Mtr. Bounded as: East: House Part Of Arazi West: 15 Feet Wide Road North: Land of Bhawan South: Part of Arazi
4	UP/KNP/KANP/A000001131 & UP/KNP/KANP/A000001889, Mr. Jitendra Kumar, A Block 37 Rajeev Nagar, Kanpur, Metro, Kanpur, Uttar Pradesh, India - 208011, Mrs. Jay Shri Devi, 36 Abolok Rajeev Nagar, Kanpur, Metro, Kanpur, Uttar Pradesh, India - 208011	12.09.2025	₹ 1969508/- as on 08.09.2025 + interest + Legal Charges	ARAZI number 891 plot number 37 budh pur Machariya, KANPUR, Metro, Kanpur, Uttar Pradesh, India - 208011, 96 Sq. Yard, Bounded as: East: House Of Ram Avtar Yadav West: 30 Feet wide Road North: House No.36 Of Santosh Kashiya South: Open Land
5	UP/KNP/KANP/A000001255, Mr. Rishi Sharma & Mr. Leela Krati Apartment, Flat No.101, Vasant Vihar, Naubasta, Kanpur Nagar, Metro, Kanpur, Uttar Pradesh, India - 208021, 73.39 Sq. Mtr. Bounded as: East: House Part Of Arazi West: 15 Feet Wide Road North: Land of Bhawan South: Part of Arazi	12.09.2025	₹ 2841540/- as on 08.09.2025 + interest + Legal Charges	Flat No. 587 W- 2, Lesla Krati Apartment, Flat No.101, Vasant Vihar, Naubasta, Kanpur Nagar, Metro, Kanpur, Uttar Pradesh, India - 208021, 73.39 Sq. Mtr. Bounded as: East: House Part Of Arazi West: 15 Feet Wide Road North: Land of Bhawan South: Part of Arazi
6	UP/KNP/KANP/A000001904, Mr. Mohammad Azmat Ullah & Mrs. Mahmuda Khatun, both at: Boudha Purwa Katri Piper Kheda Katri Piper Kheda, Unnao, Unnao, Metro, Kanpur, Uttar Pradesh, India - 209861	12.09.2025	₹ 695899/- as on 08.09.2025 + interest + Legal Charges	878 D Budal Purwa Katri, Piper Kheda Unnao, Unnao, Metro, Kanpur, Uttar Pradesh, India - 209861, 36.75 Sq. Mtr. Bounded as: East: Other Plot West: 18 Feet Wide Road North: Other Plot South: Other Plot
7	UP/KNP/KANP/A000002239, Mr. Pawan Kishor & Mrs. Shweta Mishra, Ramdei kheda, Ramdei kheda, Metro, Unnao, Uttar Pradesh, India - 209801	12.09.2025	₹ 961581/- as on 08.09.2025 + interest + Legal Charges	Plot on Land No 928 Wake Mauza Barbat, Wake Mauza Barbat, Plot on Land No 928, Wake Mauza Barbat, Sanskar Guest House, Unnao, Uttar Pradesh, 209801, 55.76 Sq Mtr. Bounded as: East: Other Plot West: Plot of Smt. Jyoti North: Other Plot South: 20 Feet Wide Road
8	UP/KNP/KANP/A000002550, Mr. Rajeev Verma & Mrs. Rani Verma, both at: 1114/402 Ashok Nagar, 3, Ashok Nagar, Metro, Kanpur Nagar, Uttar Pradesh, India - 208012	12.09.2025	₹ 2961427/- as on 08.09.2025 + interest + Legal Charges	Flat no 3B, having covered area 3rd floor 1114/402 ashok nagar, sai vatika, KANPUR NAGAR, Metro, Kanpur, Uttar Pradesh, India - 208012, 97.86 Sq. Mtr. Bounded as: East: Open To Sky thereafter Plot No.110 West: Common Passage, Stair, Lift thereafter Flat No.3-A North: House No.1113/46 Situated on plot no.10/68 South: Open To Sky thereafter 20 Feet wide Road
9	UP/KNP/KANP/A000002670, Mr. Awadesh Kumar Gupta, Mrs. Sarvesh Gupta, Mr. Lakshy Gupta, All at: B-242, Sawai, Bara, Metro, Kanpur, Uttar Pradesh, India - 208027	11.09.2026	₹ 1071359/- as on 08.09.2025 + interest + Legal Charges	B-242, Block-B, Scheme-E.W.S. III, Bara-U.P.U.D.P. District-Kanpur Nagar - 208027, 36.75 Sq. Mtr. Bounded as: East: Plot No.-217 West: 4.5 Mtr Wide Road North: Plot No.-243 South: Plot No.-241
10	UP/KNP/KANP/A000003473, Mr. Aditya Singh & Mrs. Pan Kurnari & Mrs. Shweta Singh, All At: Mugal Road Bindki Fatehpur, 01, Mugal Road Bindki Fatehpur, Metro, Kanpur, Uttar Pradesh, India - 212635	11.09.2026	₹ 1009471/- as on 08.09.2025 + interest + Legal Charges	Plot situated on Part of Arazi No. 610 in Village-Akbarpur Bahar Kshetra Nagar Paalka Bindki, Pargana & Tehsil Bindki, District-Fatehpur-212657, 61.9 Sq. Mtr. Bounded as: East: Plot of Kusum West: Plot of Vatsala North: Less than 6 Mtr. Wide Road South: Farm of Shiv Sharma

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 27-09-2025, Place : Kanpur Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

### VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015 Maharashtra. CIN No.: U65822MH2005PLC272501

#### POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(2) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

SN	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Rajesh Kumar Sukhbir Sunita Devi Shri Krishna Selection Ajmer Singh LAN: LP000000080362	15-Mar-25 Rs. 2613360/- as on 09-Mar-25	Freehold Gp Lala Dora Property Area Measuring 173 Sq. Yds., mouja VIII, Khanpur Khurd (with In Lal Dora), Tehsil Gohana Dist. situated At Village- Khanpur Khurd Tehsil Gohana District Sonapat Haryana 131301 Boundaries: North - H/o Prabhu, South - H/o Ramesh, East - Gali, West - H/o Balbeer.	Symbolic Possession taken on 23-09-2025
2	Rajesh Kumar Kaushik Yogesh Sharma Nirmia Devi LAN: LP0000000105411	22-May-25 Rs. 2065072/- as on 13-May-25	Property i.e. Property As Per Sale Deed No.1152 Dated 12.06.2000, Land Measuring 0 Kanal 07 Marlas i.e.14/32nd Share Of Land Measuring 01 Kanal 12 Marlas Bearing Kharsa No.98/10(1-12) Situated At Bhiwani, haryana- 127021. Boundaries: North - Plot Of Surender, South - Plot Of Santial, East - House Of Suresh, West - Street.	Symbolic Possession taken on 24-09-2025

Date : 29.09.2025 Place : Sonpat /Bhiwani Authorised Officer Vastu Housing Finance Corporation Ltd

### GLOBUS POWER GENERATION LIMITED

CIN: L40300RJ1985PLC047105

Website: www.gpgpl.in, Email Id: globuscdl@gmail.com, Tel: 0141-402520, 011-41411071-70

Regd. Office: Shyam House, Plot No. 3, Amrapali Circle, Vishali Nagar, Jaipur-302021

Corp. Office: A-60, Naraina Industrial Area, Phase-I, New Delhi, 110028

#### Special Window for Re-logging of Transfer Requests of Physical Shares

We draw your attention to SEBI Circular bearing reference SEBI/HO/MIRSD/MIRSD-PoD/PCIR/2025/97 dated July 02, 2025, pertaining to the opening of a special window for re-logging of transfer deeds, which were lodged prior to 1<sup>st</sup> April, 2019 and were rejected/returned/not attended to due to deficiency in the documents/process/otherwise.

The special window will be open for a period of six months from 7<sup>th</sup> July, 2025 till 6<sup>th</sup> January, 2026. During this period, the securities that are re-logged for transfer after rectification of errors (including those requests that are pending with the Bank/ Registrar and Share Transfer Agent (RTA), as of 2<sup>nd</sup> July, 2025) will be issued only in demat mode, once all the documents are found in order by RTA.

The lodger must have a demat account and provide its Client Master List ("CML"), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA.

Transfer requests submitted after 6<sup>th</sup> January, 2026, will not be accepted by the Bank/RTA.

For Globus Power Generation Limited Sd/- Nisha Valechani Company Secretary & Compliance Officer

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF

#### AL- DUA FOOD PROCESSING PRIVATE LIMITED RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	AL- DUA FOOD PROCESSING PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	22.12.2005
2.	Authority under which corporate debtor is incorporated	Registrar of Companies, Delhi (ROC-Delhi)
3.	Corporate Identity No. of corporate debtor	U15111DL2005PTC143959
4.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: -114 Baber Road, North Delhi, New Delhi, India, 110001. Corporate office: - 5/50, B-5, Beema Nagar, Aligarh, Near Sai Mandir, Sarsol, G.T. Road, Aligarh-202001, Uttar Pradesh, India.
6.	Insolvency commencement date in respect of corporate debtor	24.09.2025
7.	Estimated date of closure of insolvency resolution process	23-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAWAN KUMAR GOYAL (IBBI/IPA-001/IP-00875/2017-2018/11473)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304, D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email: - ca.pawangoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, D.R. Chamber, 12/56, D.B Gupta Road, Karol Bagh, New Delhi-110005. Email: - aldus.cirp@gmail.com
11.	Last date for submission of claims	08.10.2025 (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web links: https://www.ibbi.gov.in/home/downloads Physical Address: - NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AL- DUA FOOD PROCESSING PRIVATE LIMITED on 24.09.2025. The creditors of AL- DUA FOOD PROCESSING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 08.10.2025 to the interim resolution professional at the address mentioned against entry No. 9644 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 above to act as authorized representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA. Submission of false or misleading proofs of claim shall attract penalties as per Law.

PAWAN KUMAR GOYAL, Interim Resolution Professional (AFA No. AA1/11473/02/31/225/107589, Valid till 31/12/2025) AL- DUA FOOD PROCESSING PRIVATE LIMITED

Date: 29-09-2025 Place: New Delhi

### ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OAS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited) Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059. Tel. : + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549 Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

#### APPENDIX- IV-A [See proviso to rule 8(6)] NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Public Notice for auction sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of the Secured Creditor i.e. Orix Leasing & Financial Services India Ltd. will be sold through public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" on 17.10.2025 for recovery of amount as mentioned herein below due to Orix Leasing & Financial Services India Ltd. from borrowers and co-borrowers as mentioned herein below. The Reserve Price and the Earnest Money Deposit (EMD) will be as mentioned herein below.

NAME OF THE BORROWERS AND CO-BORROWERS	RESERVE PRICE (INR)
<b>• M/s Eclatic International Pvt. Ltd.</b> <b>• Vikrant Yadav</b> <b>• Vishant Yadav</b> <b>• Rajroop Yadav</b> <b>• Deepam Yadav</b> <b>RS. 1,79,90,785.03/- (Rupees One Crore Seventy Nine Lakhs Ninety Thousand Seven Hundred Eighty Five And Three Paise Only) As On 09.09.2025</b> <b>Demand Notice Date : 30.11.2022</b>	<b>INR 1,95,00,000/- (Rupees One Crore Ninety-Five Lakh Only)</b>  <b>INR 19,50,000/- (Rupees Nineteen Lakh Fifty Thousand Only).</b>  <b>Bid Increment Amount 50,000/- (Fifty Thousand Only)</b>
<b>• Vinay Kumar</b> <b>• Palak Anand</b> <b>RS. 35,38,379.78/- (Rupees Thirty Five Lakhs Thirty Eight Thousand Three Hundred Seventy Nine And Seventy Eight Paise Only) As On 09.09.2025</b> <b>Demand Notice Date : 22.03.2022</b>	<b>INR 17,00,000/- (Rupees Seventeen Lakhs Only)</b>  <b>INR 17,70,000/- (Rupees One Lakh Seventy Thousand Only)</b>  <b>Bid Increment Amount 50,000/- (Fifty Thousand Only)</b>

For detailed terms and conditions of the sale, please refer to the link provided in the website of Orix Leasing & Financial Services India Ltd., i.e. https://www.orixindia.com/sales-notice.php

Sd/- Authorised Officer ORIX Leasing & Financial Services India Limited

Date: 28.09.2025

### Cholamandalam Investment and Finance Company Limited

Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005

Contact No: Mr. Srinivas V, Mob.No. 9643344410

#### E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, symbolic possession of which has been taken by the Authorised Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://chola-lap.procure247.com/

S.N.	Account No. and Name of borrower, co- borrower, Mortgagees	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property / Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	<b>Loan Account Nos. XHOEEDL00001467402 1.SIMARPREET SINGH BHATIA</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085. <b>Also At:-H-5 BADLI INDUSTRIAL AREA PHASE-3 DELHI - 110042.</b>	<b>03.02.2025 Rs. 1,33,21,375/-</b> <b>Type of Possession SYMBOLIC</b>	ALL THAT PIECE AND PARCEL SOCIETY BUILT FLAT NO.H-7, (THIRD TOP FLOOR-HIG), SHOWN IN THE LAYOUT PLAN OF SHANTI CO-OPERATIVE GROUP HOUSING SOCIETY LTD., PRESENTLY KNOWN AS SHANTI APARTMENT', AT PLOT NO.7/1, SECTOR NO.13, ROHINI, DELHI-110085	<b>Rs. 1,02,00,000/-</b> <b>Rs. 10,20,000/-</b> <b>Rs. 1,00,000/-</b>	<b>30.10.2025 at 11.00 a.m to 1:00 p.m</b> <b>29.10.2025 , 10.00 am to 5.00p.m</b>
2.	<b>2.GURMEET KAUR BHATIA</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085.				
3.	<b>3.AMARJEET SINGH BHATIA</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085.				
4.	<b>4.LATE TRILOCHAN SINGH BHATIA THROUGH ITS LEGAL HEIRS MRS DAVINDER KAUR W/O TRILOCHAN SINGH BHATIA</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085.				
5.	<b>5.LATE TRILOCHAN SINGH BHATIA THROUGH ITS LEGAL HEIRS BALBIR SINGH BHATIA S/O TRILOCHAN SINGH BHATIA</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085.				
6.	<b>6.LATE TRILOCHAN SINGH BHATIA THROUGH ITS LEGAL HEIRS PARVINDER SINGH BHATIA S/O TRILOCHAN SINGH BHATIA.</b> H NO. H-7 SHANTI APARTMENT ROHINI SECTOR - 13 DELHI - 110085				

1.ion-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030), Ms.Procure247, (Contact Person: Vasu Patel: 9510974587)

2.For further details on terms and conditions please visit https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices to take part in e-auction.

**THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002**

Place: DELHI/ NCR Date : 27-09-2025 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

### ADITYA BIRLA CAPITAL LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat-362266. Branch Office :12<sup>th</sup> Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

#### DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the undersigned being the Authorised Officer of Aditya Birla Capital Limited (ABCL) under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to ABCL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to ABCL by the said Borrower's respectively.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable Property
1.	Mr. Sunil Kumar, S/O Mr. Krishna Pal, H. No. 291 Dabar Colony, Panipat Haryana - 132103. Also At: Mr. Sunil Kumar, Proprietor Of M/S. Kajal Bangla Store, Dabar Colony Opposite Atal Sewa Kendra, Panipat Haryana - 132103. Mobile No:- 9817791591. Email: sunilkashyap80715@gmail.com	26.09.2025 & 03.08.2025	(Property -1) All that piece and parcel of the property Measuring 30 Sq. Yards. i.e. 01 Marla Being 1/46 Share out of Land Measuring 07 Kanal 06 Marla Comprised In Rect. No. 78 Killa No. 24/1(1-5), 24/2(0-12), 24/3(4-10), 24/2(0-19) Situated Within In Revenue Estate Of Tarai Mukhdumzagan, Abadi Known As Dabar Colony, Within M. C. Limits of Panipat Tehsil & Distt. Panipat Vide Sale Deed Vastika No. 9644 Dated 03.11.2023 of Sub-Registrar Panipat. (Property -2) All that piece and parcel of the property Measuring 01 Marla 4 Sarsal Being 13/1314 Share out of Land Measuring 07 Kanal 06 Marla Comprised In Rect. No. 78 Killa No. 24/1(1-5), 24/2(0-12), 24/3(4-10), 24/2(0-19) Situated Within In Revenue Estate Of Tarai Mukhdumzagan, Within M. C. Limits of Panipat Tehsil & Distt. Panipat Vide Sale Deed Vastika No. 9644 Dated 17.08.1999 of Sub-Registrar Panipat.
2.	Mrs. Guddi Devi, W/o. Mr. Sunil Kumar, 291, Kutani Road, Khanna Tubel, Dabar Colony, Panipat Haryana - 132103. Mobile No: 9050373555	RS. 20,09,085/- as on 26.09.2025	
3.	Mr. Krishan Pal, S/o. Mr. Hukamchand, 291, Ashok Vihar Colony, Near Khanna Tubel, Dabar Colony, Panipat - 132103, Mobile No: 9997556944 (Loan Ac. No. ABPNTST5000000790241		

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then ABCL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABCL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABCL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at its risk, responsibility & costs.

Place: Panipat, Haryana Date: 28.09.2025

Authorised Officer, ADITYA BIRLA CAPITAL LIMITED

### GRIHUM HOUSING FINANCE LIMITED

(Formerly Known as Poonawalla Housing Finance Ltd.) Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegao, Pune, Maharashtra 411014 Branch Off Unit: 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi 110065 / 1203 & 1204, Aggarwal Corporate Heights, Netaji Subhash Place, Pitampura, Delhi- 110085

#### E-AUCTION - SALE NOTICE (Sale of secured immovable asset under SARFAESI Act)

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/Mortgagee(s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(2) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 15/10/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: https://www.bankauctions.com. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sr. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances / Court cases if any (K)
1	Loan No. HL0039910000005035838 LALIT KUMAR JINDAL (BORROWER) AMITA JINDAL (CO BORROWER)	Notice date: 08/09/2024 Total Dues: Rs. 12254000.00 Twenty Five Thousand Four Hundred Forty Only payable as on 08/09/2024 along with interest @12.50% p.a. till the realization.	Physical	All That Piece And Parcel Of The Residential Vacant Plot Of Area Measuring 100 Sq. Yds., i.e. 83.3 Sq. Mtrs. Out Of Village No. 00127 & Kharsa No. 341, Situated In The Area Of Khatia Halabpur, Pargana Halabpur, Tehsil Dadr & Distt. Gautam Budh Nagar U.P. (Hereinafter Called The Said Property) Particularly Mentioned In Sale Deed Executed, Plot No.13 Boundaries: East: Vacant. West: Netrapal. North: Pradeep Sharma. South: Rasta.	Rs.1,00,000/- (Rupees Ten Lakh Only)	Rs. 1,00,000/- (Rupees One Lakh Only)	14/10/2025 Before 5 PM	10,000/-	08/10/2025 (11AM - 4PM)	15/10/2025 (11AM - 2PM)	NIL
2	Loan No. HL0024410000005012936 PUNIT KUMAR (BORROWER) SONIA K (CO BORROWER)	Notice date: 09/04/2025 Total Dues: Rs. 1066833/- (Rupees Ten Lakh Sixty Six Thousand Six Hundred Thirty Three Only) as on 09/04/2025 p along with interest @12.60% p.a. till the realization.	Physical	All That Piece And Parcel Of The Flat No.F3 On First Floor Backside Right Hand Side, Developed/Constructed On Residential Plot No.64, Block							